CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21270 of 2016

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-54 & 55-16-17 dated 17/05/2016 passed by the Commissioner of Central Excise, Customs & Service Tax, (Appeals-II), Cochin)

M/s. Calicut City Service Co-Operative Bank Limited
Link Road, P O Chalappuram,
Kozhikode - 2
Kerala

Appellant(s)

VERSUS

The Commissioner of Central Excise, Customs and Service Tax
C R Building,
I S Press Road, Ernakulam,
Cochin - 682018
Kerala

Respondent(s)

Appearance:

Mr. Akbar Basha, CA
Hiregange & Associates
#1010, 2nd floor,
(Above Corp. Bank),
26th Main,4th T Block,
Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

Mr. Narendrababu Byahatti,
Superintendent (AR)

For the Respondent

CORAM:
HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20652 / 2020

Date of Hearing: 21/09/2020
Date of Decision: 21/09/2020

Per: BENCH

Learned Chartered Accountant for the appellant submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **21/09/2020)**

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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